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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

M.P. NO. 2236/92 IN
O.A. NO. 1972/92

DATE OF DECISION : 31.07.1992

Smt. Kamla Devi and Another

...Applicants

Vs.

Union of India and Others

...Respondents

CORAM :

Hon'ble Shri J.P. Sharma, Member (J)

For the Applicants

...Sh.K.L. Bhatia
counsel

For the Respondents

...None

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?

JUDGEMENT (ORAL)

(Delivered by Hon'ble Shri J.P. Sharma, Member (J))

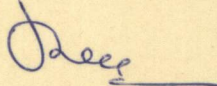
In this case, the applicant's mother and son have filed this application that applicant No.2 be considered for compassionate appointment as his father died in September, 1991. The applicant No.1 has applied on 12.2.1992 for compassionate appointment for applicant No.2 on a Group 'D' post. Six months' period has not yet expired as is envisaged under Section 20 of the Administrative Tribunals Act, 1985. However, the learned counsel for the applicants stated that because of the Memo issued on 16.3.1992 for handing over the possession of the quarter by 19.7.1992, the present application has been filed. The applicant has further given certain information to the respondents in support of her application dt. 12.2.1992.

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Considering these facts, the application is premature. However, the respondents are directed to dispose of the representation of the applicant No.1 dt. 12.2.1992 expeditiously within a period of three months. Till the disposal of this application, the applicant should not be dispossessed from the Quarter No.1 B, Block No.10, Kali Bari Marg, New Delhi, allotted to the deceased, Kishori Lal. A copy of this order be given dasti to the learned counsel for the applicants, who may serve on the respondents. The applicant on the safer side, may give another representation placing all these facts. If the applicants are still aggrieved by the decision of the respondents, they can assail the same in the competent forum subject to the law of limitation. The application is disposed of at the admission stage itself.

AKS


(J.P. SHARMA)
MEMBER (J)
31.07.1992